STATEMENT

Instruction regarding association of Government Servants with the activities of R.S.S.S. Jamaat-e-Islami

No. 3/10(S)/66-Estt(B)

GOVERNMENT OF INDIA

MINISTRY OF HOME AFFAIRS

New Delhi-11; *The 30th November*, 1966/9t/i Agrahayana, 1888.

То

The Chief Secretaries of all State Governments.

SUBJECT:—Association of Government servants with the activities of R.S.S.S./Jamaat-e-Islami.

Sir,

I am directed to enclose for the information of the State Government a copy of circular issued to all Ministries and Departments of the Government of India clarifying the views of the Central Government with regard to the association of Government servants with the activities of the Rash-triya Swayam Sewak Sangh and the Jamaat-e-Islami. The State Government may like to consider the advisability of issuing similar instructions because it would appear that some doubts exist about this matter.

Yours faithfully,

Mrs. R. M. SHROFF, Dy.

Secy, to the Govt, of India. No. 3/10(S)/66-Estt(B) ' GOVERNMENT OF INDIA

MINISTRY OF HOME AFFAIRS

New Delhi-11,

The 30th November, 1966. 9th~ "Agrahayana, T888.

OFFICE MEMORANDUM

SUBJECT: Association of Government servants with the activities of R.S.S.S./Jamaat-e-Islami.

The undersigned is directed to invite the attentioa of the Ministry of Finance etc. to the provisions of sub-rule (1) of Rule 5 of the Central Civil Services (Conduct) Rules, 1964 under which no Government servant shall be a member of, or be otherwise associated with, any political party or any organisation which takes part in politics nor shall he take part in, subscribe in aid of, or assist in any other manner, any political movement or activity.

2. As certain doubts have been raised about Government's)ioolicy with respect to the membership of and participation in the activities of the Rashtriya Swayam Sewak Sangh and the Jamaat-e-Islami by Government servants, it is clarified that Government have always held the activities of these two organisations to be of such a nature that participation in them by Government servants would attract the provisions of sub-rule (1) of Rule 5 of the Central Civil Services (Conduct) Rules, 1964. Any Government servant, who is a member of or is otherwise associated with the aforesaid organisations or with their activities is liable to disciplinary action.

3. The Ministry of Finance etc. are requested to bring the above position to the notice of Government employees working in or under them.

Mrs. R. M. SHROFF,

Dy. Secy, to the Govt, of India.

- 2. All Administrations/Governments in Union Territories.
- 3. All-Zonal Councils.
- 4. All Attached and Subordinate offices of Ministry of Home Affairs (except I.B.)
- 5. Intelligence Bureau (with 10 spare copies.)
- 6. Union Public Service Commission.